

**Central Administrative Tribunal
Principal Bench**

**CP No.84/2018
OA No.238/2015**

New Delhi, this the 10th day of December, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Dr. Anupma Singh
D/o Mr. I. P. Singh
W/o Dr. Vikas Chopra,
Aged about 41 years,
R/o B-79, First Floor, Sector 44,
Noida, presently posted at Lal Bahadur Shastri
Hospital, Govt. of NCT of Delhi.
2. Dr. Ravindra Narayan Das
S/o Mr. G. N. Das
Aged about 48 years,
R/o 64, Sita Ram Apartment,
Plot No.102, IP Extension, Delhi,
Presently posted at Nursing Home Cell,
Directorate of Health Services, F-17,
Karkardooma, Delhi.
3. Dr. Dinesh Chawla
S/o Shri Ved Prakash Chawla
Aged about 42 years,
R/o 301, Anant Apartment,
Plot No.25 A, Sector-4, Dwarka
New Delhi, presently
Posted at DGHC, Pandwala Kalan,
DHS (SWD). Applicants.

(By Advocate : Ms. Kumud Lata Das)

Vs.

1. Sh. Raajiv Yaduvanshi
Principal Secretary
Department of Health and Family Welfare,
Govt. of NCT of Delhi
9th Level, 'A' Wing, Delhi Secretariat
I.P. Estate, New Delhi 110 002.

2. Dr. Kirti Bhushan
 Director General
 Directorate of Health Services
 Government of NCT of Delhi, F-17,
 Karkardooma, Delhi 110 032. ... Respondents.

(By Advocate : Mrs. Priyanka Bhardwaj)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This contempt case is filed alleging that the respondents did not implement the directions issued in OA No.238/2015.

2. Heard Ms. Kumud Lata Das, learned counsel for the applicant and Mrs. Priyanka Bhardwaj, learned counsel for the respondents.

3. OA No.238/2015 was disposed of along with OA No.604/2014 through a common order dated 23.05.2017. It is brought to our notice that the respondents herein filed W.P. (C) No.1265/2018 against the aforesaid common order, insofar as it concerns OA No.604/2014, and the Hon'ble High Court stayed the same on 12.02.2018.

4. It may be true that the respondents did not file any writ petition against the common order, referable to OA No.238/2015. However, once the common order is stayed, the respondents cannot be expected to implement the same.

The contempt is closed, leaving it open to the petitioner to avail the remedies depending upon the outcome of the writ petition. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/